

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

IA (IBC) 963, 1160 & 1424/2022 in CP(IB) No.421/7/HDB/2018
U/s 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

Vs

Suryachakra Power Corporation Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1424/2022

Ld. Counsel Shri. Ambati Varun for the Applicant present. Ld. Counsel Shri. VVSN Raju for the Liquidator present.

Ld. Counsel for the Liquidator submitted that the application copy is not served. We direct the Ld. Counsel for the applicant to serve the copy of the application within three days and file compliance. Counter if any within a week shall be filed. List the matter on 23.12.2022. Let all other IAs be listed on same date.

Interim order in IA (IBC) 1160/2022 stands extended till the next hearing date.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)